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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE VIVEK AGARWAL**

**ON THE 21<sup>st</sup> OF FEBRUARY, 2024**

**WRIT PETITION No. 3245 of 2024**

**BETWEEN:-**

1. **ASHOK SINGH S/O SHRI RAVIRAJ SINGH, AGED ABOUT 54 YEARS, OCCUPATION: SERVICE W/AS ADHYAPAK, GOVT. GURUKUL GIRLS HR. SECONDARY SCHOOL SEMARIYA DISTRICT SIDHI (MADHYA PRADESH)**
2. **BIRENDRA PRATAP SINGH S/O SHRI AWADHRAJ SINGH, AGED ABOUT 59 YEARS, OCCUPATION: SERVICE W/AS ADHYAPAK GOVT. GURUKUL GIRLS HR. SEC. SCHOOL SEMARIYA DISTRICT SIDHI (MADHYA PRADESH)**
3. **SMT. MADHULIKA SINGH W/O SHRI ADITYA PRATAP SINGH, AGED ABOUT 55 YEARS, OCCUPATION: SERVICE W/AS SAHAYAK ADHYAPAK GOVT. GURUKUL GIRLS HR. SEC. SCHOOL SEMARIYA DISTRICT SIDHI (MADHYA PRADESH)**
4. **PRAVEEN KUMAR SINGH S/O SHRI VIJAY BAHADUR SINGH, AGED ABOUT 55 YEARS, OCCUPATION: SAHAYAK ADHYAPAK GOVT. GURUKUL GIRLS HR. SEC. SCHOOL SEMARIYA DISTRICT SIDHI (MADHYA PRADESH)**
5. **JITENDRA SINGH S/O SHRI MAHENDRA SINGH PARIHAR, AGED ABOUT 45 YEARS, OCCUPATION: SAHAYAK ADHYAPAK GOVT. GURUKUL GIRLS HR. SEC. SCHOOL SEMARIYA DISTRICT SIDHI (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI ASHOK SINGH - ADVOCATE)***

**AND**

1. **THE STATE OF MADHYA PRADESH THROUGH PRINCIPAL SECRETARY SCHOOL EDUCATION DEPARTMENT VALLABH BHAWANB BHOPAL**

(MADHYA PRADESH)

2. THE COMMISSIONER DIRECTORATE OF PUBLIC INSTRUCTION (DPI) SATPUDA BHAWAN BHOPAL (MADHYA PRADESH)
3. THE COLLECTOR S I D H I DISTRICT SIDHI (MADHYA PRADESH)
4. THE CHIEF EXECUTIVE OFFICER ZILA PANCHAYAT SIDHI DISTRICT SIDHI (MADHYA PRADESH)
5. DISTRICT EDUCATION OFFICER SIDHI DISTRICT SIDHI (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE)

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*This petition coming on for admission this day, the court passed the following:*

**ORDER**

Learned counsel for the petitioners submits that this case is squarely covered by the order dated 30.01.2024 passed by this Court in Writ Petition No. 1592 of 2024 (Rajendra Singh and Others v. State of MP and Others). This aspect is not disputed by learned Government Advocate.

Accordingly, this petition is too **disposed of** in the same terms and it is directed that the directions issued in the said order dated 30.01.2024 in Writ Petition No.1592 of 2024 shall apply mutatis mutandis to the facts of the present case.

(VIVEK AGARWAL)  
JUDGE